

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Service Tax Appeal No. 600 of 2011- (SM)

[Arising out of Order-In-Appeal No. 526(CB)ST/JPR-II/2010 dated 13.01.2011 passed by Commissioner of Central Excise (Appeal), Jaipur-II]

**Commissioner of Central Excise,
Jaipur II
Vs.**

Appellants

M/s. R.K. Marble Pvt. Ltd.

Respondent

Appearance:

Shri M.R. Sharma, AR for the Appellants

Ms. Rinki Arora, Advocate for the Respondent

CORAM:

Hon'ble Shri V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 20.01.2017

Final Order No. 50507 /2017-CU[SM]

Per V. Padmanabhan:

Inasmuch as the amount involved in the present appeal of the Revenue is less than Rs.10 lakh, the same is covered by Litigation Policy dated 17.12.2015 of Government of India. As such, the appeal filed by the Revenue is not maintainable and the same is accordingly, dismissed.

(Dictated and pronounced in the open court)

**V. Padmanabhan
(Member Technical)**

RS